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Madras Agriculturists Relief (Amendment) Act, 1950 24 of 1950

[31 October 1950]

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- 1. Short title
- 2. [Omitted]
- 3. [Omitted]
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- 9. Amendments to have retrospective effect in certain cases

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PREAMBLE

An Act further to amend the Madras Agriculturists Relief Act, 1938. Whereas it is expedient further to amend the Madras Agriculturists Relief Act, 1938 (Madras Act IV of 1938), for the purpose, hereinafter appearing; It is hereby enacted as follows:--

1. For Statement of Objects and Reasons, see Fort St. George Gazette, dated the 26th April 1950, Part IV-A, page 231.

1. Short title :-

This Act may be called the Madras Agriculturists Relief (Amendment) Act, 1950.

2. [Omitted] :-

[Omitted]

3. [Omitted] :-

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[Omitted]
4. [Omitted] :-
[Omitted]
5. [Omitted] :-
[Omitted]
6. [Omitted] :-
[Omitted]
7. [Omitted] :-
[Omitted]
8. [Omitted] :-
[Omitted]
1[***]
1. Sections 2 to 8 have been repealed by Madras Act XXXVI of
1955.
9. Amendments to have retrospective effect in certain cases
:-
The amendments made by this Act shall apply to--
(i) all suits and proceedings instituted after the commencement of
this Act;
(ii) all suits and proceedings instituted before the commencement
of this Act in which no decree or order has been passed, or in which
the decree or order passed has not become final, before such
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(iii) all suits and proceedings in which the decree or order passed has not been executed or satisfied in full before the commencement

commencement;

of this Act:

Provided that no creditor shall be required to refund any sum which has been paid to or realized by him before the commencement of this Act.